

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-123/2003/737/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Mallika Dutta,  
Member, MACT,  
Kamrup, Amingaon.

Dated Guwahati the <sup>9<sup>th</sup></sup> 23 January, 2023.

Sub: Child Care Leave.

Ref:- Your Letter No. MACT/K-A/29/2023/ dated 18.01.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **28 days Child Care Leave from 01.02.2023 to 28.02.2023** (prefixing 31.01.2023), subject to admissibility of Child Care Leave as per Rules. Further, you have been asked to hand over charge to the District & Sessions Judge, Kamrup, Amingaon and in his absence to the in-charge District & Sessions Judge, Kamrup, Amingaon, before proceeding on leave.

Yours faithfully,


sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-123/2003/738-739-740/A, dated** , 23-01-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information and necessary action. Copy of the application in prescribed format along with the birth certificate of the child is sent herewith.
2. The District & Sessions Judge, Kamrup, Amingaon.
3. ✓ The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)** <sub>Rob</sub>